

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION No. 1204/96.
DATE OF DECISION : 11-10-1996.

D. Veera Naik

.. Applicant.

Vs.

1. The Director,
Intellegence Bureau and
Regional Authority,
(Ministry of Home Affairs),
Govt.of India,
New Delhi-2.
2. The Joint Director,
Subsidiary Intellegence Bureau,
Taramandal Complex,
7th Floor,Hyderabad. .. Respondents.

Counsel for the Applicant : Mr.P.Gurumurthy

Counsel for the Respondents : Mr.N.R.Devaraj, Sr.CGSO.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr. P.Gurumurthy, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant while working as Junior Intellegence Officer/Meter Transport was transferred from Hyderabad to Bhopal vide the impugned order No.4/EST/CV/96(114)-6670-75 dt. 29-08-96 (Page-8 of the OA). This office order is challenged in this OA. The applicant submits that he has been transferred without any ~~reason~~ ^{Myself} of reasons. He alleges some malafides against R-2. But R-2 is not impleaded in this petition. He also submits that his family condition ^{and} prohibits him from carrying the transfer. In view of the circumstances, he has filed a representation dated 11-9-96 (At Page-9 of the OA) to the Dy.Director (E) who is subordinate to R-1 requesting for cancellation of the transfer order. It is stated that the representation is yet to be disposed of.

3. In view of the above, it is justifiable to give an opportunity to the respondents to dispose of his representation in accordance with law. In that view the following direction is given:-

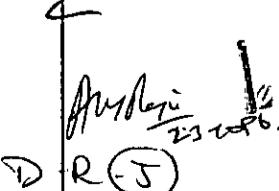
R-1 should dispose of the representation of the applicant dt. 11-9-96 in accordance with law taking due note of the circumstances mentioned by him in this OA. Till then the applicant ~~may~~ be allowed to continue ⁱⁿ leave in accordance with rules if he applies for the same. Time for compliance is 6 weeks from the date of receipt of a copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of the OA with the enclosures along with the judgement to R-1)


(R.RANGARAJAN)
MEMBER (ADMN.)

Dated : The 11th Oct. 1996.
(Dictated in the Open Court)


D R (J)

..3..

O.A.NO.1204/96

Copy to:

1. The Director, Intelligence Bureau and Regional Authority, Min. of Home Affairs, Govt. of India, New Delhi.
2. The Joint Director, Subsidiary Intelligence Bureau, Taramandal Complex, 7th Floor, Hyderabad.
3. One copy to Mr.P.Gurumurthy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One copy for duplicate.

YLKR

9/11/96

01/10/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 11.10.96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
D.A.NO. 1204/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED.
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

After copy sent to N.
No Spare Copy

